

IN THE NATIONAL COMPANY LAW TRIBUNAL  
BENGALURU BENCH

CP (IB) No.147/17

Under Rule 6 of IB

IN THE MATTER OF  
SIFY TECHNOLOGIES LIMITED  
AND  
IBM INDIA PRIVATE LIMITED

Order delivered on: 09.02.2018

Coram: Hon'ble Shri Ratakonda Murali, Member (Judicial)  
Hon'ble Shri Ashok Kumar Mishra, Member (Technical)

Between

Sify Technologies Limited  
A Company incorporated under the  
Companies Act, 1956 having its registered  
Office at Tidel Park, 2<sup>nd</sup> Floor, No. 4,  
Canal Bank Road, Taramani,  
Chennai- 600113

...Petitioners

And

IBM India Private Limited  
A company incorporated under the  
Companies Act, 1956, having its  
Registered office at No.12,Subramanya  
Arcade, Bannerghatta Road,  
Bengaluru- 560029

...Respondent

For the Petitioner (s) : Priya Jaiswal, for VHVK Law Partners.

For the Respondents : Ricab Chand, Advocate.

**ORDER**

The petition is listed before the Bench for Hearing. When the matter is taken up, the counsel for the Petitioner filed a memo which reads thus:

“The Operational Creditor is not interested in prosecuting the above matter since the dispute between the parties is amicably settled. Hence, the Operational Creditor seeks leave of this Hon’ble Tribunal to withdraw the above proceedings that was filed under section 9 of the Insolvency and Bankruptcy Code, 2016

Accordingly, it is prayed that this Hon’ble Tribunal may be pleased to dismiss the above petition as withdrawn, in the interest of justice”

In this matter, IRP has not been appointed. Therefore permission can be granted. Hence, the memo is taken on record, permission is granted to the Operational Creditor to withdraw the petition.

Accordingly, petition is dismissed as withdrawn.

  
(ASHOK KUMAR MISHRA)  
MEMBER, TECHNICAL

  
(RATAKONDA MURALI)  
MEMBER, JUDICIAL